

Sl. No.	Name of Exchange	Remarks	
		Already	Converted
41.	Kurukshetra	"	"
42.	Uklana	"	"
43.	Dabwali	"	"
44.	Kaithal	"	"
45.	Bhiwani	"	"
46.	Kundli	"	"
47.	Shahbad	"	"
48.	Tohana	"	"
49.	Kalanwali	"	"
50.	Radaur	"	"

Note:- Name of additional 10 stations are yet to be identified.

[English]

World Bank Aid for Major Dam Projects

4520. KUMARIPUSHPADEVISINGH:
Will the Minister of WATER RESOURCES
be pleased to state:

(a) whether a high level official team had
been sent to the donor countries recently by
the Government to explore the possibilities
of World Bank aid for some major dam
projects;

(b) if so, the donor countries visited by
the team and the outcome thereof;

(c) the World Bank aid or any other
external assistance likely to be obtained;
and

(d) the project for which the aid is likely
to be utilised?

THE MINISTER OF WATER
RESOURCES (SHRI VIDYACHARAN
SHUKLA): (a) No, Sir.

(b) to (d). Do not arise.

[Translation]

Narmada Sagar Project

4521. SHRI MAHENDRA KUMAR
SINGH THAKUR: Will the Minister of WATER
RESOURCES be pleased to state:

(a) the villages likely to be submitted in
the Narmada Sagar Dam in 1994 in Khandwa
and Khargaoan of Madhya Pradesh and the

being for the rehabilitation of villagers;

(b) the names of the places where arrangements have been made for their rehabilitation and the facilities 'steps being taken provided to them;

(c) the area of Government land available in Madhya Pradesh in case provision has been made for allotment;

(d) if not, the steps being taken in this regard;

(e) whether the Government will purchase land;

(f) if so, the authority who will be responsible in case the financial burden increase due to increase in the price of land; and

(g) the amount spent so far?

THE MINISTER OF WATER RESOURCES (SHRI VIDYACHARAN SHUKLA): (a) to (g). The information is being collected and will be laid on the Table of the House.

[English]

Reconstitution of Boards of AI and IA

4522. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether the high powered Committee set up to work on restructuring of air corporations has submitted its report;

(b) if so, the main recommendations thereof;

(c) whether the boards of the Indian Airlines and Air India have been reconstructed; and

(d) if so, the particulars of the members who are on the Boards and their terms and conditions?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) and (b). The High Powered Committee has submitted its first interim report. The recommendations of the Committee mainly related to the drafting of the legislation for the repeal of Air Corporation Act, 1953.

(c) and (d). Statements I and II showing the composition of the Boards of Directors of Air India/Indian Airlines with effect from 1.7.92 are attached. The non-official Directors on the Board are entitled to sitting fees for attending the meetings of the Board. They are also provided air/surface transportation and hotel accommodation, if required and also TA/DA for attending such meetings. Official Directors on the Boards are entitled to TA/DA at government rates for attending the meetings of the Board.

STATEMENT-I

Composition of the Board of Directors of Air India with Effect from 1.7.1992.

1. Shri Y.C. Deveshwar
Chairman and
Managing Director
Air India.

2. Shri L. Vasudev,

Official Director